

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No.637/KB/2017

Present:1. Hon'ble Member (J) Shri Jinan K.R
2. Hon'ble Member (J) Shri Madan Balachandra Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th April 2018, 10.30 A.M

Name of the Company	Ameer Mahmood Shaikh -Vs- M/s National Automative Components Pvt Ltd		
Under Section	97		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. VICTOR DUTTA, ADV

for the petitioner

Dr
aaw
6/4/2018

ORDER

A mentioning application came up for consideration on today.

Ld. Counsel appearing for the petitioner brought to our notice that in the order dated 22/03/2018 it was mentioned that respondent is present. But on that date nobody was present from the respondent's side. It is to be corrected as requested.

Similarly notice to be issued to the Registrar of Companies, Jharkhand instead of the Registrar of Companies, West Bengal; thereby the petitioner could not serve the order dated 22/03/2018 to the Registrar of Companies, Jharkhand.

As requested, being a typographical error, as per Rule 154 of the NCLT Rules the order dated **22/03/2018** is to be corrected as follows:

"Ld. Counsel for the petitioner is present.

Ld Counsel appearing for the petitioner submits track report which shows that the notice has been delivered on the Regional Director, Eastern Region and the **Registrar of Companies, Jharkhand** on 22/02/2018. However, no report from the Regional Director and the **Registrar of Companies, Jharkhand** is forthcoming.

Let reminders be issued to the Regional Director and the **Registrar of Companies, Jharkhand** for filing its representation or report, if any, within 15 days of the receipt of this order.

A copy of this order be issued to the petitioner and the petitioner is directed to serve a copy of the order on the Regional Director and the **Registrar of Companies, Jharkhand** and file affidavit of service within 7 days from today."

Corrected order to be uploaded and urgent certified copy of the order be issued to the petitioner immediately.

For further consideration list it on 14/05/2018.



(M.B. Gosavi)
Member (J)



(Jinan K.R.)
Member(J)